

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

O.A.182/89

Ashok Balkrishna Patane,
Railway 8 Chawli,
Igatpuri Dist,
Nasik.

.. Applicant

vs.

1. Union of India
through
The General Manager,
Central Railway,
Bombay V.T.

2. Divisional Railway Manager,
Central Railway,
Bombay V.T.

.. Respondents

Coram: Hon'ble Member (J) Shri M.B. Mujumdar
Hon'ble Member (A) Shri P.S. Chaudhuri

Appearances:

1. Mr. D.V. Gangal
Advocate for the
Applicant.

2. Mr. S.S. Risbud
Head Clerk from
DRM's Office.

ORAL JUDGMENT
(Per M.B. Mujumdar, Member (J))

Date: 7.2.1990

Heard Mr. D.V. Gangal for the applicant
and Mr. S.S. Risbud, Head Clerk from DRM's office.

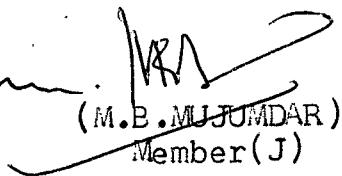
2. Mr. Risbud states that the applicant
is found medically fit for category C-II. But
according to him it will require about two months
period for absorbing him in a post for which that
category is applicable.

3. On 20.6.1989 Mr. Gangal, learned advocate
for the applicant had stated that if the applicant
is appointed in any category he will not press for
other reliefs. He sticks up to this statement. Hence
we dispose of this application finally by directing
the respondents to absorb the applicant in a post

to which medical category C-II is applicable,
within three months from the date of receipt
of a copy of this order.

4. There will be no order as to costs.


(P.S.CHAUDHURI)
Member(A)


(M.B.MUJUMDAR)
Member(J)